

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD ' S M C ' BENCH, HYDERABAD.**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER  
(Through Virtual Hearing)**

<b>ITA No.570/Hyd/2019 (Assessment Year : 2014-15)</b>		
Shri Krishna Karwa, D.No.4-2-74, Tower Road, Karimnagar, Telangana. PAN BSNPK 1347J	<b>Vs.</b>	Income Tax Officer, Ward 1, Karimnagar.
<b>Appellant</b>		<b>Respondent</b>

Appellant By : Shri A.V. Raghuram.

Respondent By : Shri Sandeep Kumar Mehta, (D.R)

Date of Hearing : 26.04.2021.

Date of Pronouncement : 26.04.2021.

**O R D E R**

This appeal is filed by the assessee for the Assessment Year 2014-15 against the order of the Commissioner of Income Tax (Appeals)-12, Hyderabad dt.30.01.2019.

2. The Id. AR has filed a letter dt.17.04.2021 stating that the assessee has filed form I & II under the 'Direct Tax Vivad Se Viswas Scheme, 2020' and yet to receive Form 3 from the department. Therefore, the assessee desires to withdraw the appeal before the Tribunal.

3. The Id. DR conceded to the submission of the Id. AR vide letter dt.17.04.2021.
4. After hearing both parties, I hereby allow the appeal of the assessee to be withdrawn. I also make it clear that the assessee shall be at liberty to approach the Tribunal within the stipulated time as provided under the Act, in order to reinstate the appeal, if their application with respect to Vivad Se Vishwas Scheme is rejected.
7. In the result, appeal of assessee is dismissed as withdrawn.  
Order pronounced in the open court on 26th April, 2021.

Sd/-

**(SMT. P. MADHAVI DEVI)**

Judicial Member

Hyderabad, Dt. 26.04.2021.

\* Reddy gp

Copy to :

1.	The Gujarati Social Welfare Society, 4-4-341, Giriraj Lane, Sultan Bazar, Hyderabad-500 001
2.	ITO, Ward 5(3), Hyderabad.
3.	Pr. C I T-6, Hyderabad.
4.	CIT(Appeals)-6, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.